

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2427
ANSWERED ON:05.02.2014
SALARY TO TEACHERS
Punia Shri P.L.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government has notified the salary and allowances payable to teachers in Government schools and specified category schools under the Central Government;
- (b) if so, the details thereof;
- (c) whether the States have also notified the salary and allowances payable to teachers in schools managed by the respective State Governments;
- (d) if so, the details thereof; and
- (e) whether any State Government has specified salary and allowances payable to teachers in unaided schools and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b) Yes, Madam. The salary structure i.e. the pay scales and all other allowances, particularly Dearness Allowance, House Rent Allowance and Compensatory City Allowance of all the employees including teachers in the KV and JNV schools, is identical to the corresponding categories of the Central Government employees. The Government has extended the revised pay scales as incorporated in part A (Section-I & II) of the First Schedule to the Central Civil Services (Revised Pay) Rules 2008 notified vide Government of India, Ministry of Finance Notification F. No. 1/1/2008-IC, dated the 29th August, 2008 based on the recommendations of 6th Central Pay Commission to the teaching staff of the Kendriya Vidyalaya Sangathan and the Navodaya Vidyalaya Samiti.

(c) to (e) The salary and allowances of the State Government employees, including the teachers of the schools, are decided by the respective State Government themselves through their own decision making mechanism and the Government of India has no role in the matter.